IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CA(CAA)-5(PB)/2018

IN THE MATTER OF:

Digital Think (India) Pvt. Ltd. with Convergys India Services Pvt. Ltd.

Applicant/petitioner

under Section 230-232 of the Companies Act

Order delivered on 01.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner: Mr. Vineet K. Chaudhary, PCS

Mr. Nakul Mehta, Advocate

For the Respondent:

ORDER

Learned Company Secretary, Mr. Vineet K. Chaudhary requests for two weeks' time to place on record the consent affidavit of the Unsecured Creditors belonging to transferee company.

List the matter on 7th March, 2018.

(M.M. KUMAR)

(S.K. MOHAPATRA) (MEMBER TECHNICAL)

01.02.2018 V.Sethi